

~
SLP(C)No. 1527 OF 2003

ITEM No.45

Court No. 1

SECTION IVA
A/N MATTER

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Civil) No.1527/2003
(From the judgement and order dated 03/06/2002 in WP 19625/02
of The HIGH COURT OF KARNATAKA AT BANGALORE)

COMMNR. OF PUBLIC INSTRUCTIONS & ORS.

Petitioner (s)

VERSUS

K.R. VISHWANATH

Respondent (s)

(With prayer for interim relief)

Date : 08/08/2003 This Petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE S.B. SINHA
HON'BLE MR. JUSTICE ARUN KUMAR

For Petitioner (s)Mr. Satya Mitra, Adv.
Mr. Sanjay R. Hegde,Adv.

For Respondent (s)Mr. D P Chaturvedi, Adv.
Mr. S.N. Bhat,Adv.

UPON hearing counsel the Court made the following
O R D E R

As prayed, let a counter affidavit be filed within four weeks. Rejoinder may be filed in another four weeks. List after expiry of eight weeks.

(D.P. WALIA)
COURT MASTER

(SURAJ PARKASH)
COURT MASTER